

GOVERNMENT OF INDIA  
MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO-1855**  
ANSWERED ON - 04/08/2021

**DENIAL OF RESERVATIONS TO OBCs**

1855. SHRI P. WILSON

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:-

(a) the action taken for the injustice done to the backward classes by the anti-reservation stand of Ministry of Health and Family welfare and DGHS for their attitude and refusing to implement the reservation to OBCs in the State Surrendered Seats to All India Quota since 2010;

(b) whether despite Madras High Court order dated 27.7.2020 and Supreme Court order quota meant for OBCs is being robbed and thereby destroying carrier of OBC students; and

(c) whether the Ministry will restore the powers of the States to identify the SEBC as stood before 102nd Constitutional Amendment and due to Supreme Court Maratha Judgment?

**ANSWER**

THE MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT

(SUSHRI PRATIMA BHOUMIK)

(a) & (b) As per the recent decision taken by the Government, Twenty seven per cent of All India Quota admission for medical and dental courses (both graduate and under graduate) will be reserved for the OBCs from this academic year.

(c) Government is in consultation with legal experts and the Ministry of Law and examining ways to protect the power of the States in determining the State list of OBCs for their respective States.

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